

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 122**  
**(IB)-191(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Pvt Ltd	...	Applicant/Petitioner
Vs		
Sameeksha Estate Pvt Ltd.	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 10.03.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

**ORDER**

Renotified to 30.03.2021.

— Sd —

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

N  
— Sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

10.03.2021  
Deepak